

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

RAJYA SABHA

UNSTARRED QUESTION NO. 1618 TO BE ANSWERED ON: 06.08.2024

FAKE FERTILIZERS SOLD IN THE COUNTRY

1618: DR. KANIMOZHI NVN SOMU:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government has taken note that fake fertilizers are being sold in the country;
- (b) if so, the details thereof along with the steps taken/proposed to be taken by Government to curb such sale of fake fertilizers;
- (c) whether Government has identified such places which have reported an increase in the use of fake fertilizers and if so, the details thereof; and
- (d) the details of the data related to the loss incurred by the farmers because of the use of such fertilizers?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(SMT. ANUPRIYA PATEL)

(a) to (d): Fertilizer Control Order (FCO)-1985 has laid down fertilizer-wise detailed specifications. Any fertilizer, not meeting the said specifications, cannot be sold in the country for agricultural purpose. Clause 19 of FCO strictly prohibits the sale or manufacture of fertilizers which are not of prescribed standards. Any sale of substandard/fake/adulterated fertilizers is punishable under the Essential Commodities Act, 1955.

Moreover, in order to regulate the sale of fake/adulterated fertilizers in the state, there is a District Quality control mechanism for awareness & vigilance at the field level and awareness is spread among the farmers on the regular basis through press note, TV talks, Kishan Gosthi, Krishimela, Krishi Mahotsav etc.

Further, no incident of the sale of fake fertilizers has been reported in the Department of Fertilizers.
